

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1105/(MAH)/2017  
M.A. No. 512/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Universal Agency  
V/s.  
Deep Water Services Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Mohesh Sureka	Resolution Professional	 15/11/17
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ORDER

MA No. 512/2017 in CP No. 1105/I&BP/NCLT/MB/MAH/2017

For the Applicant has not given full particulars of the Directors of the Company, the Insolvency Resolution Professional (IRP) is hereby directed to file an affidavit mentioning their names so as to enable this Bench to send notice to each of the Directors to explain as to why they are not providing cooperation to the IRP appointed by this Bench.

List this matter on 17.11.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)